

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.220 - **CP 75 of 2019**
With
ITEM No.221 - IA 566 of 2020
ITEM No.222 - Comp.Appl/17(AHM)2022

Proceedings under Section 213 of Co. Act, 2013

IN THE MATTER OF:

Hi-tech Water Solution Pvt Ltd
V/s

.....**Applicant**

Hi Tech Sweet Water Technologies Pvt Ltd & Ors

.....**Respondent**

Order delivered on: 02/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Dave, Adv. a.w Mr. Nipun Singhvi, Adv. a.w
Ms. Pragati Tiwari, Adv. & Mr. Rahul Bhavsar, Adv
For the Respondent : Mr. Dev Shah, Adv. R-1 for Mr. Arjun Sheth, Adv.
Mr. Abhishek Mehta, Adv. for R-10

ORDER

CP 75 of 2019, IA 566 of 2020 & Comp.Appl/17(AHM)2022

Ld. Counsel for the respondent seeks adjournment on the ground that arguing counsel is not available today. All Financial Creditors are directed to appear personally or through counsel and file reply to the notice. Applicant is directed to file affidavit detailing the financial position as on 31.03.2024 (last 5 years), status of the company, stake holders and compliance to various regulations.

List for further consideration on 06.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)